
(2021) 08 SIK CK 0014
In the Sikkim High Court
Case No : Writ Appeal No. 04 Of 2018

Dawa Phuti Bhutia And Ors	Vs	APPELLANT
State Of Sikkim And Ors		RESPONDENT

Date of Decision : 17-08-2021

Acts Referred:

Citation : (2021) 08 SIK CK 0014

Hon'ble Judges : Jitendra Kumar Maheshwari, CJ; Bhaskar Raj Pradhan, J

Bench : Division Bench

Advocate : Md. Suvani, Majibul Rehman, Sudesh Joshi, Thinlay Dorjee Bhutia, Jorgay Namka, Bhusan Nepal

Final Decision : Dismissed

Judgement

J.k. Maheshwari, CJ

Record of Proceedings through Video Conferencing

Md. Suvani is present in the Court. He has produced his Adhaar Card to show his identity and on perusal of his Adhaar Card his identity is confirmed.

Let a photocopy of identity card along with his appearance sheet be kept on record.

It is to note here that appellant No. 24 was having power of attorney for appellants No. 1 to 23 to contest the matter and accordingly, he has signed the Vakalatnama as power of attorney on behalf of all the appellants.

After issuance of the special process card, he is present today. He has stated across the Bar that he does not wish to press this appeal on behalf of all

the appellants. SPC was issued to all the appellants for their appearance today but no one is present except appellant no.23 & 24, representing all.

In view of the said statement, learned Counsel representing the respondents

having no objection in withdrawal of this Writ Appeal. Accordingly, the withdrawal of Writ Appeal is allowed.

In view of the foregoing, this Writ Appeal stands dismissed as withdrawn.